

ITEM NO.62

COURT NO.12

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 2937 OF 2011

JEET SINGH

Appellant (s)

VERSUS

NATIONAL INSURANCE CO.LTD. & ORS.
(OFFICE REPORT ON DEFAULT)

Respondent(s)

WITH Civil Appeal NO. 2938 of 2011
(OFFICE REPORT ON DEFAULT)

Date: 29/11/2012 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
(IN CHAMBERS)

For Appellant(s) Mr. Seeraj Bagga,Adv.
Mr. Rajinder Mathur,Adv.

For Respondent(s) Mr. S. Gowthaman,Adv.

Mr. Parmanand Gaur,Adv.
Mr. K. Paarivendhan, Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the appellant says that the statement of case has been filed on 19.11.2012. Delay in filing the statement of case by the appellant is condoned. Statement of case filed by the appellant be taken on record.

By way of last opportunity, four weeks' time is granted to the learned counsel for the respondents to file statement of case.

(KUSUM SYAL)
SR.P.A

(SUKHBIR PAUL KAUR)
COURT MASTER